

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 07.04.2014

OA No. 544/2011 with MA No. 291/00012/2014

Mr. Surendra Singh, proxy counsel for
Mr. M.S. Gupta, counsel for applicant.
Mr. Mukesh Agarwal, counsel for respondents.

Heard learned counsel for the parties.

The applicant in the present O.A. has prayed that his seniority be shown from the first date of appointment i.e. 21.05.1987 and thereafter consequential benefits, which were given to his juniors be given to him.

Learned counsel for the respondents submits that vide Annexure MA/1 (MA No. 291/00012/2014), the applicant's seniority has been revised and his date of initial appointment i.e. 21.05.1987 has been recorded in the seniority list. His name has now been shown at Sl. No. 7 instead of Sl. No. 71 and accordingly his seniority has been revised.

Learned counsel for the applicant admits that the respondents have granted the relief. However, he submits that the consequential benefits of promotion, etc. which were given to his juniors should also be given to the applicant.

Since the seniority of the applicant has been revised, it is expected from the respondents to allow him all the consequential benefits according to the rules. The respondents shall examine this aspect and pass a reasoned and speaking order according to the provisions of law expeditiously but in any case not later than a period of three months from the date of receipt of a copy of this order. If the applicant is still aggrieved by the decision of the respondents, he will be at liberty to redress his grievances before the appropriate forum.

Accordingly, the Original Application is disposed of with no order as to costs.

In view of the order passed in the O.A., the Misc. Application No. 291/00012/2014 is also disposed of.

M. Nagarajan
(M. NAGARAJAN)
JUDICIAL MEMBER

Anil Kumar
(ANIL KUMAR)
ADMINISTRATIVE MEMBER